

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.163/98

Thursday, this the 16th day of April, 1998.

CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

HON'BLE MR SK GHOSAL, ADMINISTRATIVE MEMBER

P Ushadevi,
W/o K Sundareswaran,
Krishnanjali,
Mannapra.P.O.
working as Branch Postmaster,
Panniankara.P.O. - Applicant

By Advocate Mr KS Bahuleyan

Vs

1. Senior Superintendent of Post Offices,
Palakkad Division, Palakkad.
2. The Sub Postmaster
(Lower Selection Grade),
Vadakkancherry, Malabar(Pin: 678 683).
3. Postmaster General,
Northern Region,
Calicut.
4. VT Nalini,
Elayat House,
Pallamchathannur.P.O. - Respondents

By Advocate Mr James Kurian, ACGSC(for R.1 to 3)

The application having been heard on 16.4.98, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

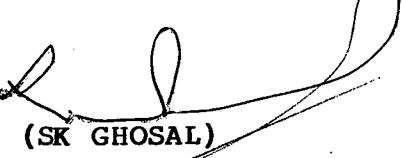
The applicant who is working provisionally as an Extra
Departmental Branch Post Master(EDBPM for short), Panniankara
P.O., has filed this application challenging the selection and
appointment of the 4th respondent to that post on a regular basis.

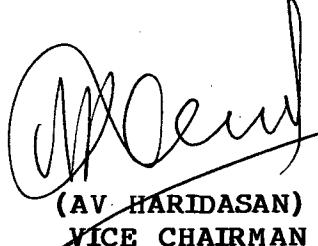
2. Respondents 1 to 3 in their reply statement have stated that the 4th respondent was selected for appointment as EDBPM, Panniamkara.P.O. as the most meritorious candidate in a due process of selection, that there is no force in the challenge to the selection of the 4th respondent, that the applicant has already been selected for appointment as ED Stamp Vendor, Vadakkancheri, Malabar, and that the appointment is being held up on account of the ban due to the notification of the Election.

2. When the application came up for hearing today, learned counsel of the applicant states that in view of the fact that the respondents have stated in the reply statement that the applicant has been selected for regular appointment as ED Stamp Vendor, Vadakkanchery, Malabar, and that the appointment was delayed on account of the ban, now that the ban is no more in existence, the application may be disposed of directing respondents 1 to 3 to make appointment of the applicant to the post for which she has been selected. Learned counsel for respondents 1 to 3 have no objection in disposing of this application with such a direction.

3. In the result, as the applicant abandoned the claim in the application in regard to the post of EDBPM and as she would be satisfied if she be appointed to the post of ED Stamp Vendor, Vadakkancheri, Malabar for which she has been selected and as the respondents 1 to 3 have no objection making such appointment now, the application is disposed of with a direction to respondents 1 to 3 to make appointment of the applicant as ED Stamp Vendor, Vadakkancheri, Malabar pursuant to the selection, as prayed for by the applicant alternatively. No costs.

Dated, the 16th April, 1998.


(SK GHOSAL)
ADMINISTRATIVE MEMBER


(AV HARIDASAN)
VICE CHAIRMAN